

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF AVATHERA PHARMA PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>AVATHERA PHARMA PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	27.11.2018
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 2013/ ROC, Hyderabad
4.	Corporate Identity No. of corporate debtor	U33110TG2018PTC128542
5.	Address of the registered office and principal office (if any) of corporate debtor	P.NO: 1981,1984, PRAGATHI NAGAR, JEEDIMETLA, HYDERABAD, TELANGANA – 500 015, INDIA
6.	Insolvency commencement date in respect of corporate debtor	21.07.2022
7.	Estimated date of closure of insolvency resolution process	16.01.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ramanjaneyulu Gandluri Reg. No: IBBI/IPA-003/IPAICAIN0407/2022-2023/14104
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ramanjaneyulu Gandluri A-414 Usha Enclave, Navodaya Colony, Srinagar Colony Extn, Yellareddiguda, Nr Satyasai Nigamagamam, Hyderabad, Telangana ,500073 E-mail: ramgandluri@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ramanjaneyulu Gandluri A-414 Usha Enclave, Navodaya Colony, Srinagar Colony Extn, Yellareddiguda, Nr Satyasai Nigamagamam, Hyderabad, Telangana ,500073 E-mail: avatherarp@gmail.com
11.	Last date for submission of claims	04.08.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a>  Physical Address: As given in Col. 10 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the **M/s. Avathera Pharma Private Limited** on 21.07.2022.

The creditors of **M/s. Avathera Pharma Private Limited** are hereby called upon to submit their claims with proof on or before 04.08.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional:

Ramanjaneyulu Gandluri  
Interim Resolution Professional  
**M/s. Avathera Pharma Private Limited**

Date: 23.07.2022  
Place: Hyderabad

## FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF AVATHERA PHARMA PRIVATE LIMITED**

### RELEVANT PARTICULARS

1.	Name of Corporate Debtor	AVATHERA PHARMA PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	27.11.2018
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Companies Act, 2013/ ROC, Hyderabad
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U33110TG2018PTC128542
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	P.NO: 1981,1984, PRAGATHI NAGAR, JEEDIMETLA, HYDERABAD, TELANGANA 500015,INDIA
6.	Insolvency commencement date in respect of Corporate Debtor	21.07.2022
7.	Estimated date of closure of insolvency resolution process	16.01.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ramanjaneyulu Ganduri Reg. No: IBB/IPA-003/PA/ICAIN0407/2022-2023/14104
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ramanjaneyulu Ganduri A-414 Usha Enclave, Navodaya Colony, Srinagar Colony Extn, Yellareddiguda, Nr Satyasai Nigamagamam, Hyderabad, Telangana, 500073, E-mail: ramganduri@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Ramanjaneyulu Ganduri A-414 Usha Enclave, Navodaya Colony, Srinagar Colony Extn, Yellareddiguda, Nr Satyasai Nigamagamam, Hyderabad, Telangana, 500073 E-mail: avatherap@gmail.com
11.	Last date for submission of claims	04.08.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
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Submission of false or misleading proofs of claim shall attract penalties.

Date :23/07/2022,  
Place :Hyderabad

Sd/-Name and Signature of Interim Resolution Professional  
Ramanjaneyulu Ganduri  
Interim Resolution Professional  
**M/s Avathera Pharma Private Limited**



**ఫారం A**

**బహిరంగ ప్రకటన**

(ఇన్సూర్న్స్ అండ్ ప్యాంక్షన్స్ బోర్డ్ ఆఫ్ ఇండియా (ఇన్సూర్న్స్ రిజిస్ట్రార్ షాసన్ ఫర్ కార్పొరేట్ పర్సన్స్) రెగ్యులేషన్స్, 2016 యొక్క రెగ్యులేషన్ 6 క్రింద)

**అవతేరా ఫార్మా ప్రైవేట్ లిమిటెడ్ యొక్క రుణధాతలు శ్రద్ధ వహించుటకు**

**సంబంధిత వివరాలు**

1.	కార్పొరేట్ డెటార్ పేరు	అవతేరా ఫార్మా ప్రైవేట్ లిమిటెడ్
2.	కార్పొరేట్ డెటార్ యొక్క ఇన్కార్పొరేషన్ తేదీ	27.11.2018
3.	ఇన్కార్పొరేషన్ చేసిన/ రిజిస్టర్ చేసిన కార్పొరేట్ డెటార్ క్రింది అధికారి	కంపెనీలు చట్టం, 2013/ ఆర్.ఓ.సి, హైదరాబాద్
4.	కార్పొరేట్ డెటార్ యొక్క కార్పొరేట్ గుర్తింపు నెం./ లిమిటెడ్ లియబిలిటీ గుర్తింపు నెంబరు	U33110TG2018PTC128542
5.	కార్పొరేట్ డెటార్ యొక్క రిజిస్టర్ ఆఫీసు మరియు ప్రెసిడెంట్ ఆఫీసు (పేదేని ఉన్నచో) చిరునామా	ఫ్లాట్ నెం.1981, 1984, ప్రగతినగర్, జీడిమెట్ల, హైదరాబాద్, తెలంగాణ-500015, ఇండియా
6.	కార్పొరేట్ డెటార్ కు సంబంధించి ఇన్సూర్న్స్ ప్రారంభ తేదీ	21.07.2022
7.	ఇన్సూర్న్స్ రిజిస్ట్రార్ ప్రక్రియ ముగింపు యంపూ తేదీ	16.01.2023
8.	ఇంటిరిమ్ రిజిస్ట్రార్ ప్రాఫెషనల్ గా వ్యవహరిస్తున్న ఇన్సూర్న్స్ ప్రాఫెషనల్ పేరు మరియు రిజిస్ట్రేషన్ నెంబరు	రామాంజనేయులు గండ్లూరి Reg. No: IBBI/IPA-003/IPAICAIN0407/2022-2023/14104
9.	బోర్డుతో నమోదు చేసుకోవల్సిన ఇంటిరిమ్ రిజిస్ట్రార్ ప్రాఫెషనల్ యొక్క చిరునామా మరియు ఇ-మెయిల్	రామాంజనేయులు గండ్లూరి ఎ-414 ఉషా ఎన్కైడ్, నవోదయ కాలనీ, శ్రీనగర్ కాలనీ ఎక్స్టెన్షన్, యెల్లారెడ్డిగూడ, సత్యసాయి సిగమాగమం దగ్గర, హైదరాబాద్, తెలంగాణ-500073 E-mail: ramganduri@gmail.com
10.	ఇంటిరిమ్ రిజిస్ట్రార్ ప్రాఫెషనల్ తో సంప్రదింపుల కొరకు ఉపయోగించవలసిన చిరునామా మరియు ఇ-మెయిల్	రామాంజనేయులు గండ్లూరి ఎ-414 ఉషా ఎన్కైడ్, నవోదయ కాలనీ, శ్రీనగర్ కాలనీ ఎక్స్టెన్షన్, యెల్లారెడ్డిగూడ, సత్యసాయి సిగమాగమం దగ్గర, హైదరాబాద్, తెలంగాణ-500073 E-mail: avatherap@gmail.com
11.	క్లెయింట్ల దాఖలు చేయుటకు చివరి తేదీ	04.08.2022
12.	ఇంటిరిమ్ రిజిస్ట్రార్ ప్రాఫెషనల్ చే నిర్దారించిన సెక్షన్ 21లోని సబ్-సెక్షన్ (6ఎ) యొక్క నిబంధన (బి) లో క్రిడిటర్ల తరగతులు, ఎవైనా ఉన్నచో	వర్తించదు
13.	తరగతిలోని క్రెడిటర్స్ యొక్క అధీకృత ప్రతినిధిగా వ్యవహరించుటకు గుర్తించిన ఇన్సూర్న్స్ ప్రాఫెషనల్ యొక్క పేర్లు (ప్రతి తరగతికి మూడు పేర్లు)	వర్తించదు
14.	(ఎ) సంబంధిత ఫారాలు మరియు (బి) అధీకృత ప్రతినిధుల వివరాలు ఇవ్వబడుతుంది.	Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> భౌతిక చిరునామా: కాలమ్ నెం.10లో ఇచ్చినట్లుగా

ఇందుమూలంగా ప్రకటన ఇవ్వబడుతున్నది **21-07-2022**న మెనర్స్ అవతేరా ఫార్మా ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ ఇన్సూర్న్స్ రిజిస్ట్రార్ షాసన్ ప్రారంభమైనదిగా గౌరవ నేషనల్ కంపెనీ లా ట్రిబ్యూనల్ ఆదేశించింది. మెనర్స్ అవతేరా ఫార్మా ప్రైవేట్ లిమిటెడ్ యొక్క క్రెడిటర్లను రుణధాతలతో వారి క్లెయింట్లను **04.08.2022**న లేదా ముందుగా ఎంబ్లీ నెం.10లో పేర్కొన్న చిరునామాలో ఇంటిరిమ్ రిజిస్ట్రార్ ప్రాఫెషనల్ వారికి దాఖలు చేయాలి. పైనాన్నియల్ క్రెడిటర్లు రుణధాతలతో వారి క్లెయింట్లను ఎలక్ట్రానిక్ విధానం ద్వారా మాత్రమే దాఖలు చేయాలి. అందరూ ఇతర క్రెడిటర్లు రుణధాతలతో వారి క్లెయింట్లను నేరుగా, పోస్టు ద్వారా లేదా ఎలక్ట్రానిక్ విధానం ద్వారా దాఖలు చేయాలి. ఎంబ్లీ నెం.12 ఎదురుగా పేర్కొన్న లిస్ట్ చేసినట్లుగా తరగతికి చెందిన పైనాన్నియల్ క్రెడిటర్, ఫారం సిపిలో (వర్తించని) తరగతి యొక్క అధీకృత ప్రతినిధిగా వ్యవహరించడానికి ఎంబ్లీ నెం.13కు ఎదురుగా లిస్ట్ చేసిన ముగ్గురు ఇన్సూర్న్స్ ప్రాఫెషనల్స్ నుండి అధీకృత ప్రతినిధి యొక్క ఎంపికను సూచిస్తుంది. తప్పుడు లేదా తప్పుత్రోవ పట్టించు క్లెయింట్ల దాఖలు చేయుట ఇరిమానాలు విధించబడతాయి.

తేదీ: 23-07-2022  
ప్రచేశం: హైదరాబాద్

సం/- ఇంటిరిమ్ రిజిస్ట్రార్ ప్రాఫెషనల్ పేరు & సంకేతం  
రామాంజనేయులు గండ్లూరి  
ఇంటిరిమ్ రిజిస్ట్రార్ ప్రాఫెషనల్  
మెనర్స్ అవతేరా ఫార్మా ప్రైవేట్ లిమిటెడ్